

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 353 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.11.2017**

**NAME OF THE COMPANY: M/s RS Polychem Vs. M/s Champharm
Industries India Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE


For the Petitioner: Mr. Siddharth Sharma, and Ms. Charu Tyagi,
Advocates

For the Respondent: None

ORDER

Ld. Counsel for the Petitioner submits that he has received a message from the opposite counsel requesting for an adjournment on the ground that she is indisposed.

In view of the same, renotify this matter to 13th November, 2017.


**(S. K. Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**